



2026:AHC:23729

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1501 of 2026

Munna Lal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raja Ullah Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Raja Ullah Khan, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was inducted in Prantiya Rakshak Dal, however, due to non-loading of the data, he is not being permitted to perform his duties since 2023.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)